

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
IB-283/ND/2022

IN THE MATTER OF:

Indiabulls Housing Finance Ltd.

....Applicant

Vs.

Revital Reality Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 16.02.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Ankita Bajpai, Mr. Sumesh Dhawan, Mr. Shaurya Shyam, Mr. Raghav Dembla, Ms. Vatsala Kak, Mr. Sagar Thakkar, Advs.

For the Respondent : Mr. Ishan Dewan, Mr. V. Siddharth, Ms. Gunjan Arora, Advs.

ORDER

Heard the submissions made by the Financial Creditor, who submitted that they have received the reply from the Corporate Debtor yesterday and therefore, sought time to file rejoinder to the reply filed by the Corporate Debtor. Time prayed for filing rejoinder is granted. Ld. Counsel on behalf of Corporate Debtor is present and submitted that they have filed their reply yesterday. However, the same is not available on the e-portal of the Tribunal. Ld. Counsel for the Corporate Debtor is directed to approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal of the Tribunal. List the matter on **07.03.2024**.

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Gunjan
16.02.2024

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)